

(c) the action taken by the Government against them?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) to (c) GNCTD has reported that a survey of all the industrial units operating in residential/non-conforming areas of Delhi has been conducted with the help of Deputy Commissioner/Sub Divisional Magistrates of 9 Districts of National Capital Territory of Delhi. In accordance with the rehabilitative measures suggested by the Hon'ble Supreme Court for relocation of industrial units operating in residential/non-conforming areas, the GNCTD invited applications for allotment of industrial plots/flats for all the units functioning in residential/non-conforming areas. About 52,000 application were received in this regard. Preliminary scrutiny of these applications have already been carried out and provisional letters to eligible applicants for allotment of industrial accommodation have been issued in 9600 cases. The operation of such units in residential/non-conforming areas till they are allotted alternate industrial accommodation in the new industrial areas has, however, been allowed by the GNCTD.

The progress of the implementation of the scheme for relocation of industries is as under:—

- (i) Possession of about 935 acres of land notified for acquisition has been taken over. Besides, 3000 acres of land has been identified for acquisition and development into industrial areas.
- (ii) The work for the Environment Impact Assessment Study for relocation of industries at Bawana Industrial Complex, Holambi and Chandpur sites has already been awarded to M/s Consulting Engineering Services.
- (iii) Construction of flatted factories Complex at Jhilmil industrial area has already been started.
- (iv) Competitive bids for engaging a Mega Consultants for planning and development of new industrial areas have already been invited.

[Translation]

National Social Security Programme

2283. SHRI KANTILAL BHURAI: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the Government have not sanctioned the funds under the National Social Security Programme to the district Panchayats according to their demand in time;

(b) is so, the details of the demand and allocation made thereunder in Madhya Pradesh district-wise;

(c) whether the allocated funds released the district Panchayats in the month of June-July during the last year; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT: (SHRI BABAGOUDA PATIL): (a) and (b) The National Social Assistance Programme (NSAP), a Centrally Sponsored Programme came into force with effect from 15.8.1995. It has three components, namely, National Old Age pension Scheme (NOAPS), National Family Benefit Scheme (NFBS) and National Maternity Benefit Scheme (NMBS). It aims at providing assistance Rs. 75/- per month to the destitutes aged 65 years or more under NOAPS, Rs. 5,000/- in case of death due to natural causes and Rs. 10,000/- in case of accidental death of primary breadwinner to the bereaved families living below poverty line under NFBS and Rs. 300/- to the pregnant women of poor households upto first two live births under NMBS.

The Govt. of India has fired the Qualifying Financial Entitlement (QFE) for claiming the Central assistance for the three schemes of NSAP on the basis of numerical ceiling and not on the basis of demand made by the respective State/district. The ceiling is based on various parameters like population, poverty ratio, ratio of the specific age-group to the total population etc. For the respective State/UT. NSAP funds are released to the concerned district authorities directly. The release of funds is dependent on the State furnishing information on substantial utilisation/expenditure (atleast 50% or more for 1st instalment and 60% or more for 2nd instalment) of total available funds released earlier. Besides, Audit Reports and Utilisation Certificates for 1995-96 were required for released of 2nd instalment during 1997-98. Full amount could not be released to all the districts of Madhya Pradesh due to non fulfilment of the aforesaid conditions. The district-wise allocation and release of funds to Madhya Pradesh for 1997-98 have been given in the enclosed Statement.

(c) and (d) The 1st instalment under the three schemes of NSAP was released to the eligible districts of Madhya Pradesh starting from June, 1997 till the end of March, 1998. Similarly, the 2nd instalment could be released during Feb., 1998 to March, 1998. As soon as the sanction orders are issued, amount for the same is remitted to the NSAP account maintained by the concerned districts authorities through Telegraphic Transfer.

Statement*National Social Assistance Programme*STATE: MADHYA PRADESH
YEAR : 1997-98

(Rs. In Lakh)

Sl. No.	District	NOAPS Allocation	Release*	NFBS Allocation	Release	NMBS Allocation	Release
1	2	3	4	5	6	7	8
1.	Balaghat	94.63	94.63	58.98	53.98	15.63	7.82
2.	Bastar	157.73	157.73	93.69	93.69	26.00	13.00
3.	Betul	81.86	81.86	53.14	53.14	13.50	13.50
4.	Bhind	84.46	101.26	54.28	54.28	13.96	6.98
5.	Bhopal	93.64	93.64	58.51	58.51	15.41	0.00
6.	Bilaspur	262.81	236.76	136.02	136.02	43.54	21.77
7.	Chatarpur	80.22	119.53	52.24	52.34	13.27	0.00
8.	Chindwara	108.67	108.67	65.03	65.03	17.92	8.96
9.	Damoh	62.23	108.56	44.11	44.11	10.30	5.15
10.	Datia	27.48	27.55	28.03	14.02	4.58	4.58
11.	Dewas	71.14	71.14	48.44	48.44	11.81	5.91
12.	Dhar	94.74	59.54	59.09	29.55	15.63	7.82
13.	Durg	166.07	166.07	91.98	91.98	55.06	55.06

1	2	3	4	5	6	7	8
14.	Guna	90.79	137.59	57.26	57.26	14.94	7.47
15.	Gwalior	97.87	63.40	60.57	60.57	16.16	8.08
16.	Hoshangabad	87.79	87.79	55.89	55.89	14.49	7.25
17.	Indore	127.19	127.19	74.07	74.07	20.98	10.49
18.	Jabalpur	183.58	277.69	106.16	106.16	30.27	30.27
19.	Jhabua	77.65	59.89	57.43	57.43	12.96	6.48
20.	Khandwa (East Nimar)	99.19	82.36	61.15	61.15	16.39	0.00
21.	Khargaon	140.50	198.53	80.25	80.25	23.18	11.59
22.	Mandla	89.46	89.46	56.58	56.58	14.79	7.40
23.	Mandsaur	107.75	97.82	65.03	32.52	17.76	8.88
24.	Morena	118.51	79.95	70.08	70.08	19.52	9.76
25.	Narsinghpur	54.53	54.53	40.44	40.44	14.20	7.10
26.	Panna	47.67	45.37	37.36	18.68	7.93	0.00
27.	Raigarh	119.31	119.31	70.35	70.35	19.75	19.75
28.	Raipur	270.73	270.73	140.19	140.19	44.77	0.00
29.	Raisen	60.72	60.72	43.42	43.42	10.07	5.04

1	2	3	4	5	6	7	8
30.	Rajgarh	68.79	68.79	31.74	31.74	11.36	0.00
31.	Rajnandgaon	99.79	132.55	61.32	61.32	16.47	8.24
32.	Rattlam	67.35	54.27	46.50	23.25	11.21	0.00
33.	Rewa	107.74	138.39	65.03	65.03	17.69	8.85
34.	Sagar	114.14	215.74	68.02	68.02	18.83	0.00
35.	Sarguja	144.29	183.41	81.91	81.91	23.87	23.87
36.	Satna	101.52	50.76	62.17	31.09	16.68	0.00
37.	Sheore	58.30	58.30	42.27	42.27	9.61	4.81
38.	Seoni	69.35	81.99	47.88	47.88	11.44	11.44
39.	Shahdol	120.81	105.34	71.09	71.09	19.98	9.99
40.	Shajapur	71.59	86.57	48.44	48.44	11.81	11.81
41.	Shivpuri	78.50	88.09	51.67	51.67	12.96	6.48
42.	Sidhi	95.15	73.79	59.20	29.60	15.63	0.00
43.	Tikamgarh	65.19	46.73	45.48	45.48	10.75	5.38
44.	Ujjain	95.84	139.32	59.55	29.78	15.86	0.00
45.	Vidisha	67.25	67.25	46.38	46.38	11.14	5.57
Total		4584.53	4870.56	2808.52	2595.08	790.06	386.55

¹This includes Committed liability of Rs. 977.83 lakhs.